

[श्री एस० एन० मिश्र]

की तरफ से मैं आश्वासन देता हूँ कि आप हम में कोई कमी नहीं पाएंगे। लेकिन इतना मैं जरूर कहता हूँ कि जो भार हम डो नहीं सकते हैं, जिस लोड को हम कैरी नहीं कर सकते हैं, वह मेरे लिए मुश्किल बात है। जो प्रोक्टिकल प्रोपीजीशन होगी उसको हम करेंगे। आपके माध्यम से मैं रेलवेमैन से अपील करता हूँ कि वे इन हड़ताल में भाग न लें।

13.27rhs.

#### PAPERS LAID ON THE TABLE

COMPTROLLER AND AUDITOR GENERAL'S REPORT RE. GOVT. OF INDIA (DEFENCE SERVICES) FOR 1972-73, APPROPRIATION ACCOUNTS (DEFENCE SERVICES), 1972-73, CENTAL EXCISE (2ND AMDT) RULES, 1974, AND NOTIFICATIONS UNDER CENTRAL EXCISE RULES, 1944 AND GUJARAT SALES TAX ACT, 1969

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI-MATI SUSHILA ROHATGI): On behalf of Shri K. R. Ganesh,

I beg to lay on the Table—

- (1) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year 1972-73. Union Government (Defence Services), under article 151(1) of the Constitution. [Placed in Library. See No LT-6821/74].
- (2) A copy of Appropriation Accounts of the Defence Services for the year 1972-73 and Commercial Appendix thereto (Hindi and English versions). [Placed in Library. See No. LT-6822/74]
- (3) (i) A copy of Central Excise (Second Amendment) Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 355 in Gazette of India the 6th April, 1974, under section 38 of the Central Excise and Salt Act 1944

- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.

[Placed in Library. See No. LT-6823/74]

- (4) A copy of Notification No. G.S.R. 385 (Hindi and English versions) published in Gazette of India dated the 13th April, 1974, issued under the Central Excise Rules, 1944, together with an Explanatory memorandum. [Placed in Library See No. LT-6824/74]

- (5) (i) A copy of Gujarat Notification No. (GHN-246)-(GST-1074—(S 49)-(30)-TH published in Gujarat Government Gazette dated the 25th March, 1974 making certain amendments to Notification No. (GHN-627) GST-1070|(S. 49)-TH dated the 29th April, 1970, under sub-section (3) of section 49 of the Gujarat Sales Tax Act, 1969, read with clause (e) (iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat.

- (ii) A statement (Hindi and English versions) explaining reasons for not laying the Hindi version of the above Notification.

[Placed in Library. See No. LT-6825/74]

NOTIFICATIONS RE. NAVY (DISCIPLINE AND MISCELL. PROVISIONS AMDT.) REGULATIONS, 1974, NAVAL CEREMONIAL CONDITIONS OF SERVICE AND MISCELL. REGULATIONS, 1974 AND INDIAN NAVY AUXILIARY SERVICE REGULATIONS, 1973.

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI J. B. PATNAIK): I beg to lay on the Table—